

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.07.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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Application No : -  
Petition No : CP(IB)/177(CHE)/2023  
Name of Petitioner : Deiveegam Dyers  
& Vs  
Name of Respondent : K G Denim Ltd  
Section : Sec 9 Rule 6 of IBC, 2016

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**ORDER**

Present: Mr. Sivakumar. P, Ld. Counsel for Petitioner.  
Ms. Deepa Mariyappan, Ld. Counsel for Respondent.

Ld. Counsel for the Petitioner submits that post-dated cheques have been issued by the Respondent. He has instructions from the Petitioner to withdraw the Petition with liberty to revive, in case that any of the cheques on presentation is dishonored or not paid.

Recording the submissions as above, the Petition is **dismissed as withdrawn with liberty to the Petitioner to revive**, if any of the cheques on presentation is dishonored or not paid.

**Petition be consigned to records.**

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**